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1953: Pb. Act XVII] SILKWORM SEED CONTROL 269

1THE PUNJAB SILKWORM SEED CONTROL
ACT, 1953.

PUNJAB ACT NO. XVII OF 1953. 29th April, 1953.

[Received the assent of the Governor of Punjab on the 26th day of April, 1953, and was first published in the Punjab Government Gazette (Extraordinary) of the 28th day of April, 1953.]

1	2	3	4
No.	Year	Short title	Whether repealed by later legislation
хуп	1953	The Punjab Silk worm Seed Control Act, 1953	Extended to the territories which, immediately before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union by Punjab Act No. 23 of 1957 ² Ammended by the Punjab Reorganisation (Chandigarh (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

An Act to regulate the rearing of silkworms and to prohibit the use of unexamined silkworm seeds.

It is hereby anacted as follows:-

- 1. (1) This Act may be called the Punjab Silkworm Short title, extent and commences Seed Control Act, 1953.
- of Chandigarh.]
- (3) It shall come into force on such date as the State Government may, be notification in the official Gazette, appoint.

¹For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), dated 4th February, 1953, page 115; for proceedings in the legislative Council, see Punjab Legislative Council Debates, 1953, Volume IV, pp. (1) 26—(1)

²For Statement of Subjects and Reasons, see Punjab Government Gazette (Extraordinary), 1957, page 689.

²Substituted for the words "State of Punjab" by the Punjab Reorgainsation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

Definitions.

- 2. In this Act, unless the context otherwise requires_
 - (a) "Prescribed" means prescribed by rules made under this Act;
 - (b "rearer" means a person engaged on operations relating to rearing of silkworms;
 - (c) "rearng" includes all operations from the incubation of silkworm eggs and brushing of silkworms to the harvesting of cocoons;
 - (d) "silkworm" includes mulberry silkworms, tussar silkworms, muga silkworms and erisilkworms; and
 - (e) "silkworm seed" means silkworms cocoons, moths, eggs, or young silkworms of whatever description intended to be used for the purposes of reproduction of rearing.

Regulation of manufacture, etc., of silkorm seed.

3. No person shall manufacture, store, transport, sell or other wise distribute silkworm seed except under and in accordance with the terms of a licence issued under this Act.

Regulation of rearing.

4. No person shall rear silkworms except from silkworm seed obtained from a person who holds a licence under this Act.

Application for licence.

5. Every application for the grant of a licence under section 3 shall be made in such form and to such authority as may be prescribed.

Power of inspection.

6. The authority prescribed under section 5 or any officer authorised by it in writing in this behalf may at any reasonable time for the purpose of ensuring due compliance with the provisions of this Act enter and inspect the particular place where silkworms are reared.

Penalties.

7. Whoever contravenes any of the provisions contained in section 3 or section 4, or any rule made under this Act, or obstructs any authority in the discharge of any duty imposed on it by this Act shall, on conviction, be punishable with fine which may extend to one hundred rupees.

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- 8. (1) The ¹[Central Government] may, by notifi- Power to make cation in the official Gazette, make rules for carrying out rules. the purposes of this Act.
- (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for—
 - (a) the constitution of authorities for granting licences;
 - (b) the form and manner in which applications for licences may be made and the payment of fees therefor, if any;
 - (c) the terms and conditions which may be included in any licence.

Government" by the Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.